

PSB RECAPITALISATION

RBI raises concerns over zero-coupon bond

PRESS TRUST OF INDIA
New Delhi, January 10

THE RESERVE BANK OF INDIA (RBI) has expressed concerns over zero-coupon bonds for the recapitalisation of public sector banks (PSBs), and discussion is on between the central bank and Finance Ministry to find a solution, according to sources.

The government resorted to recapitalisation of banks with a coupon rate for capital infusion into PSBs during 2017-18 and interest payment to banks for holding such bonds started from the next financial year.

To save interest burden and ease the fiscal pressure, the government has decided to issue zero-coupon bonds for meeting the capital needs of the banks. The first test case of the new mechanism was a capital infu-



sion of ₹5,500 crore into Punjab & Sind Bank by issuing zero-coupon bonds of six different maturities last year. These special securities with tenure of 10-15 years are non-interest bearing and valued at par.

However, the RBI has raised some issues with regard to calculation of an effective capital infusion made in any bank through this instrument issued at par, the sources said.

Since such bonds usually are

non-interest bearing but issued at a deep discount to the face value, it is difficult to ascertain net present value, they said.

The discount calculation may vary, which could lead to accounting adjustment, the sources said, adding both the Finance Ministry and RBI are in discussion to resolve the issue.

As these special bonds are non-interest bearing and issued at par to a bank, it would be an investment, which would not earn any return but rather depreciate with each passing year.

Parliament had in September 2020 approved ₹20,000 crore to be made available for the recapitalisation of PSBs. Of this, ₹5,500 crore was issued to Punjab & Sind Bank and the Finance Ministry will take a call on the remaining ₹14,500 crore during this quarter.

Sales to normalise by Jan-end, getting orders from Jio Mart: Biyani

PRESS TRUST OF INDIA
New Delhi, January 10

THE FUTURE GROUP expects normal sales to return for its retail vertical by the end of January, almost a year after the business was severely hit by pandemic-related disruptions, founder and group CEO Kishore Biyani said.

Speaking to *PTI*, Biyani said Future Group — which operates popular retailing formats like Big Bazaar, FBB, Central and Nilgiris — has seen sales touching almost 60% of the pre-Covid levels and that business has normalised “to a great extent”. Moreover, stocks in the stores are almost up to 80% of what they were before the pandemic, he added.

Future Group, which had entered into a ₹24,713-crore deal with billionaire Mukesh Ambani-led Reliance Industries to sell its retail business, has also received large orders from Jio Mart that is helping the retail major chart a strong comeback. “All our stores are now operational and our sales have now touched 50 to 60% (of pre-Covid) levels. Stocks are also now moving to stores. I think we are nearly 70 to 80% from the low, where we were (during the pandemic),” Biyani said. Future Group companies and the promoters together have a debt of over ₹20,000 crore. On the inventory position and stocks, Biyani said: “We are far better than where we



were when we started (after lockdown). We have normalised business to a great extent”.

However, it could be a while before the days of packed retail stores return. “We are not getting much crowd because of social distancing and other reasons. It cannot be 100% till everyone is vaccinated, but I think we are getting the rhythm back,” he said.

Last month, CEO of Big Bazaar, Future group hypermarket, Sadashiv Nayak had said the number of visitors in stores is increasing and during the festive season all sections, including the apparels and garments, recorded good sales.

While shoppers may be staying away from the stores, Future Group has embraced the digital route to reach out to customers. Various retail brands under the Future Group have turned to shopping apps, WhatsApp and even phones to receive orders and deliver them to customers. The concept of “pick up at stores” has also gained traction.

Making arrangements for free vaccine for everyone in Bengal, says Mamata

PRESS TRUST OF INDIA
Kolkata, January 10

THE WEST BENGAL government is making arrangements to provide free Covid vaccines to all the people of the state, chief minister Mamata Banerjee has said.

In an open letter, Banerjee said the Covid warriors, including police, home guards, civil defence volunteers, correctional home and disaster management employees, will be administered the vaccine on a priority basis. “I am happy to inform that our government is making arrangements for reaching the vaccine to all people of the state free of any charge,” the chief minister said in the letter addressed to the frontline workers.

Banerjee expressed her gratitude to all the Covid war-



riors for their selfless service to the people of West Bengal.

India is set to launch its Covid-19 vaccination drive from January 16 with priority to be given to nearly three crore health care and frontline workers across the country.

The CM's announcement of free vaccination for everyone comes months ahead of the assembly elections, which are likely to be held in April-May.

Earlier, Kerala chief minister Pinarayi Vijayan had made a similar announcement.



It is hereby notified that the Unaudited Financial Results of the Company for the quarter / nine months ended 31 December, 2020 will be taken on record by the Board of Directors at its meeting to be held on Wednesday, 13 January, 2021.

This Notice may be accessed on the Company's website at <https://www.cesc.co.in> and may also be accessed on the websites of the Stock Exchanges at the links <https://www.nseindia.com> and <https://www.bseindia.com>

For CESC Limited
Subhash Mitra
6 January, 2021
Company Secretary

Pradipt Kapoor appointed Airtel's new CIO

BHARTI AIRTEL on Sunday announced the appointment of Pradipt Kapoor as its Chief Information Officer (CIO).

Kapoor takes over from Harmeen Mehta, the company said in a statement.

“In his new role, Pradipt will drive Airtel's overall engineering strategy and be a key player in helping realise the company's digital vision. He will be member of the Airtel Management Board and report to Gopal Vittal, MD and CEO, Bharti Airtel,” the



statement added. Kapoor's most recent assignment was at AP Moller - Maersk where he was global head of products and

solutions engineering.

Prior to this, he spent over a decade at SITA (UK) running Products Engineering. Kapoor also has formative experience as an entrepreneur, it added.

Commenting on Kapoor's appointment, Vittal said, “He is an accomplished engineering leader and believes in creating value by enabling technology that is focused on outcomes. I am confident his experience will add immense value to Airtel's digital vision.” —PTI

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.

TEJASSVI AAHARAM LIMITED

Registered Office: New No. 31, 1st Floor, Lazarus Church Road, R.A Puram, Chennai, Tamil Nadu, 600028, India
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Corporate Identification Number: L15549TN1994PLC028672

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of **Mr. John Amirtharaj Henry (“Acquirer 1”) and Mr. G. Bakthavatsalu (“Acquirer 2”)** (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as “Acquirers”), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (“Takeover Regulations”) in respect of the open offer to acquire shares of the **Tejassvi Aaharam Limited (Formerly known as Sterling Spinners Limited) (“Target Company”) (“Offer”)**. The Detailed Public Statement with respect to the aforementioned offer was published on November 10, 2020 in Financial Express (English National Daily), Jansatta (Hindi National Daily), Navshakti (Marathi Daily - Stock Exchange situated) and Makkal Kural (Registered Office of the Company). Subsequently, corrigendum to DPS was published on January 07, 2021 (“Corrigendum”) in the same newspapers in which the DPS was published.

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is Rs. **0.55/-** (Paise Fifty Five Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as “**IDC**”) of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on January 08, 2021 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The Letter of Offer with respect to the Open Offer (“**LoF**”) dated December 29, 2020, was dispatched on January 05, 2021 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, December 29, 2020.
- Public Shareholders are required to refer to the Section titled “Procedure for Acceptance and Settlement of the Offer” at page 27 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- Please note that a copy of the LoF will also be available on SEBI's website (www.sebi.gov.in).
- Instructions for Public Shareholders:
 - In case of Equity Shares held in physical form In accordance with the Frequently Asked Questions issued by SEBI, “FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting” dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.

An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirers. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) days from the closure of the Offer (i.e. January 27, 2021) by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.

In case of Equity Shares held in dematerialized form: An Eligible person may participate in the Open Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**

In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 11, 2020. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR1/OW/22796/1 dated December 24, 2020 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF.

Except deletion of references to the word “interest” from the Offer price in the LoF, there have been no other material changes in relation to the Offer, since the date of the public announcement on November 06, 2020, save as otherwise disclosed in the DPS, DLOF, LoF and Corrigendum.

10. Schedule of Activities:

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Friday, November 06, 2020	Friday, November 06, 2020
Publication of DPS in the newspapers	Friday, November 13, 2020	Friday, November 13, 2020
Filing of the draft letter of offer with SEBI	Monday, November 23, 2020	Monday, November 23, 2020
Last date for a competitive bid	Tuesday, December 08, 2020	Tuesday, December 08, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, December 15, 2020	Thursday, December 24, 2020
Identified Date*	Thursday, December 17, 2020	Tuesday, December 29, 2020
Letter of Offer to be dispatched to Eligible Shareholders	Thursday, December 24, 2020	Tuesday, January 5, 2021
Last date for revising the Offer price/ number of shares	Thursday, December 31, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Wednesday, December 30, 2020	Friday, January 8, 2021
Date of publication of Offer Opening Public Announcement	Thursday, December 31, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Friday, January 01, 2021	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Thursday, January 14, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Friday, January 29, 2021	Tuesday, February 9, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirers

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

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Website: www.saffronadvisor.com;
Investor grievance: investorgrievance@saffronadvisor.com;
SEBI Registration Number: INM 000011211
Validity of Registration: Permanent
Contact Person: Amit Wagle/Gaurav Khandelwal
Place: Chennai
Date: January 10, 2021

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Monday, October 26, 2020	Monday, October 26, 2020
Publication of DPS in the newspapers	Tuesday, November 03, 2020	Thursday, October 29, 2020
Filing of the draft letter of offer with SEBI	Tuesday, November 10, 2020	Thursday, November 05, 2020
Last date for a competitive bid	Wednesday, November 25, 2020	Monday, November 23, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday, December 03, 2020	Thursday, December 24, 2020
Identified Date*	Monday, December 07, 2020	Tuesday, December 29, 2020
Letter of Offer to be dispatched to Eligible Shareholders	Monday, December 14, 2020	Tuesday, January 05, 2021
Last date for revising the Offer price/ number of shares	Friday, December 18, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, December 17, 2020	Friday, January 08, 2021
Date of publication of Offer Opening Public Announcement	Friday, December 18, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Monday, December 21, 2020	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, January 04, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Monday, January 18, 2021	Tuesday, February 09, 2021
Last date for issue of post-offer advertisement	Monday, January 25, 2021	Tuesday, February 16, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Sellers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Capitalised terms used but not defined in this Pre Offer Advertisement cum Corrigendum Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF. The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued on behalf of the Acquirer by the Manager to the Offer	REGISTRAR TO THE OFFER
SAFFRON energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India; Tel. No.: +91 22 4082 0906; Fax No.: +91 22 4082 0999; Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor grievance: investorgrievance@saffronadvisor.com; SEBI Registration Number: INM 000011211; Validity: Permanent Contact Person: Varsha Gandhi	BIGSHARE SERVICES PRIVATE LIMITED 1st floor, Bharat Tin Works Building, Opposite Vasant Oasis Makwana Road, Marol Andheri (East), Mumbai - 400059, Maharashtra, India. Tel. No.: +91 22 6263 8200; Fax: +91 22 6263 8299 Email id: openoffer@bigshareonline.com; Website: www.bigshareonline.com; Investor Grievance: investor@bigshareonline.com; SEBI Registration Number: INR000001385; Validity: Permanent Contact Person: Ashish Bhope

Acquirer
Zyden technologies Private Limited Registered Office: 45/9, Arogya Sadan, J.B. Nagar, Andheri East, Mumbai - 400 059, Maharashtra, India Sd/- Place: Mumbai, Maharashtra Date: January 08, 2021

भारतीय अर्थव्यवस्था तेजी से सुधार की तरफ अग्रसर : एसोचैम

नई दिल्ली, 10 जनवरी (भाषा)।

भारतीय अर्थव्यवस्था 2021 में बड़ी तेजी से वी- आकार जैसे सुधार की तरफ बढ़ रही है। उपभोक्ता विश्वास लौटने, गतिशील वित्तीय बाजारों और विनिर्माण व निर्यात के मोर्चे पर की जा रही मेहनत के बल पर यह तेजी दिख रही है। वाणिज्य व उद्योग मंडल एसोचैम ने रविवार को यह कहा। उद्योग मंडल ने कहा कि कोविड- 19 टीकाकारण कार्यक्रम के शुरू होने से अर्थव्यवस्था में और तेजी आने की उम्मीद है। एसोचैम के महासचिव दीपक सूद ने कहा, ‘उच्च- आवृत्ति वाले आंकड़ों से 2021 में वी- आकार का सुधार आने के मजबूत संकेत दिखाई देते हैं। वर्ष 2020 के अखिरी दो महीनों में अर्थव्यवस्था में इसके स्पष्ट संकेत दिखे हैं।’

फर्जी बिल मामले में दो महीने में 215 लोग गिरफ्तार, 700 करोड़ रुपए जब्त

नई दिल्ली, 10 जनवरी (भाषा)।

जीएसटी खुफिया महानिदेशालय (डीजीजीआइ) और केंद्रीय जीएसटी आयुक्त कार्यालयों ने पिछले दो महीनों में फर्जी जीएसटी बिल मामले में 700 करोड़ रुपए से अधिक बरामद किए और 215 लोगों को गिरफ्तार किया है। फर्जी बिलों का उपयोग अवैध तरीके से इनपुट टैक्स क्रेडिट (आइटीसी) का लाभ लेने में किया गया। जीएसटी (माल व सेवा कर) खुफिया प्राधिकरणों ने 2,200 मामले दर्ज किए और 6,600 से अधिक फर्जी जीएसटीआईएन

‘कोरोना के बाद की भारत की वृद्धि में शहरों की भूमिका अहम’

नई दिल्ली, 10 जनवरी (भाषा)।

कोविड-19 महामारी का शहरों पर ज्यादा असर हुआ है। लेकिन इस संकट के बाद वृद्धि के लिहाज से इनकी भूमिका महत्वपूर्ण होगी क्योंकि देश के सकल घरेलू उत्पाद (जीडीपी) में इनका योगदान करीब 70 फीसद है। एक नए अध्ययन में यह कहा गया है।

जिनेवा स्थित विश्व आर्थिक मंच (डब्ल्यूईएफ) के इस अध्ययन में यह भी कहा गया है कि हर एक मिनट में 25 से 30 लोग गांवों से शहरों की ओर पलायन करते हैं। अनुमान के अनुसार, भारत के जीडीपी का 70 फीसद हिस्सा शहरों से

- अनुमान के अनुसार भारत के जीडीपी का 70 फीसद हिस्सा शहरों से आता है और हर एक मिनट में 25 से 30 लोग गांवों से शहरों की तरफ पलायन करते हैं।

आता है और हर एक मिनट में 25 से 30 लोग गांवों से शहरों की तरफ पलायन करते हैं। हालांकि, भारत के ज्यादातर बड़े शहरों में आर्थिक विषमता काफी ज्यादा है और झुग्गी झोपड़ी बस्तियों के बढ़ने के साथ ही बड़ी संख्या में शहरी गरीब आबादी बढ़ी है। अध्ययन के अनुसार तमाम शहरी परिवारों का 35 फीसद यानी करीब 2.5 करोड़ परिवार बाजार मूल्य पर मकान लेने की स्थिति में नहीं हैं। यह समय एक नया शहरी प्रतिमान बनाने का है जो शहरों को

स्वस्थ, अधिक समावेशी और सुदृढ़ बनाए। महामारी के बाद की दुनिया में भारतीय शहर' शीर्षक से जारी डब्ल्यूईएफ की रपट में कहा गया है कि देश में शहरी चुनौतियां, महामारी के बाद और अधिक बढ़ गई हैं। यह रपट महामारी से मिले सबक को शहरी सुधार के एजेंडे में बदलने के लिए दृष्टिकोण प्रदान करती है। महामारी का प्रभाव विभिन्न आबादी वाले समूह पर गहरा और भिन्न रहा है। वंचित तबकों समेत कम आय वाले प्रवासी श्रमिकों को दोहरा झटका लगा।

जनवरी के पहले सप्ताह में निर्यात 16.22 फीसद बढ़ा

नई दिल्ली, 10 जनवरी (भाषा)।

देश का निर्यात जनवरी के पहले सप्ताह में सालाना आधार पर 16.22 फीसद बढ़कर 6.21 अरब डॉलर रहा। मुख्य रूप से औषधि और इंजीनियरिंग क्षेत्र में वृद्धि से निर्यात बढ़ा है। अधिकारी ने बताया कि यह पुनरुद्धार का संकेत है। पिछले साल जनवरी के पहले सप्ताह में निर्यात 5.34 अरब डॉलर था। अधिकारी के अनुसार इस साल एक से सात जनवरी के बीच आयात भी 1.07 फीसद बढ़कर 8.7 अरब डॉलर रहा जो 2020 में इसी अवधि में 8.6 अरब डॉलर था।

Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended.

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Tel: +91 44 48573911; **Fax:** NA; **Email:** tattdchennai@gmail.com; **Website:** www.talchennai.in;
Corporate Identification Number: L15549TN1994PLC028672

This Advertisement is being issued by Saffron Capital Advisors Private Limited, on behalf of **Mr. John Amirtharaj Henry ("Acquirer 1")** and **Mr. G. Bakthavatsalu ("Acquirer 2")**. Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as **"Acquirers"**, pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, **("Takeover Regulations")** in respect of the open offer to acquire shares of the **Tejassvi Aaharam Limited (Formerly known as Sterling Spinners Limited) ("Target Company") ("Offer")**. The Detailed Public Statement with respect to the aforementioned offer was published on November 10, 2020 in Financial Express (English National Daily), Jansatta (Hindi National Daily), Navshakti (Marathi Daily - Stock Exchange situated) and Makkal Kural (Registered Office of the Company). Subsequently, corrigendum to DPS was published on January 07, 2021 **("Corrigendum")** in the same newspapers in which the DPS was published.

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is Rs. **0.55/-** (Paise Fifty Five Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as **"IDC"**) of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on January 08, 2021 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The Letter of Offer with respect to the Open Offer **("LoF")** dated December 29, 2020, was dispatched on January 05, 2021 to all the Eligible Shareholders of the Target Company holding Equity Shares as on the Identified Date, December 29, 2020.
- Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" at page 27 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- Please note that a copy of the LoF will also be available on SEBI's website (www.sebi.gov.in).
- Instructions for Public Shareholders:
 - In case of Equity Shares held in physical form In accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.

An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirers. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) days from the closure of the Offer (i.e. January 27, 2021) by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.

- In case of Equity Shares held in dematerialised form:** An Eligible person may participate in the Open Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 11, 2020. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR1/OW/22796/1 dated December 24, 2020 received from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LoF.
- Except deletion of references to the word "interest" from the Offer price in the LoF, there have been no other material changes in relation to the Offer, since the date of the public announcement on November 06, 2020, save as otherwise disclosed in the DPS, DLOF, LOF and Corrigendum.

10. Schedule of Activities:

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Friday, November 06, 2020	Friday, November 06, 2020
Publication of DPS in the newspapers	Friday, November 13, 2020	Friday, November 13, 2020
Filing of the draft letter of offer with SEBI	Monday, November 23, 2020	Monday, November 23, 2020
Last date for a competitive bid	Tuesday, December 08, 2020	Tuesday, December 08, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, December 15, 2020	Thursday, December 24, 2020
Identified Date*	Thursday, December 17, 2020	Tuesday, December 29, 2020
Letter of Offer to be dispatched to Eligible Shareholders	Thursday, December 24, 2020	Tuesday, January 5, 2021
Last date for revising the Offer price/ number of shares	Thursday, December 31, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Wednesday, December 30, 2020	Friday, January 8, 2021
Date of publication of Offer Opening Public Announcement	Thursday, December 31, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Friday, January 01, 2021	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Thursday, January 14, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Friday, January 29, 2021	Tuesday, February 9, 2021

** Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*

Capitalised terms used but not defined in this Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LoF and/or Corrigendum. The Acquirers accept full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirers

SAFFRON
***** energising ideas

SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

Corporate Identification Number: U67120MH2007PTC166711
605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India
Tel. No.: +91 22 4082 0914-915,
Fax No.: +91 22 4082 0999
Email id: openoffers@saffronadvisor.com
Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM 000011211
Validity of Registration: Permanent
Contact Person: Amit Wagle/Gaurav Khandelwal
Place: Chennai
Date: January 10, 2021

टिप्पणी:

उपरोक्त सेबी (सूचीयन दायित्व तथा उद्घाटन अधिनियम), 2015 के बिनियमन 33 के अनुरूप स्टैंड अफ्सईओ में दायित्व की गई 31 दिसम्बर, 2020 को समाप्त तिमाही तथा नौ माह के वित्तीय परिणामों के विस्तृत प्रारूप का सार है। तिमाही वित्तीय परिणामों का सम्पूर्ण प्रारूप स्टैंड अफ्सईओ की वेबसाइट www.bseindia.com, www.mseil.in तथा कम्पनी की वेबसाइट पर www.jtlinfra.com पर उपलब्ध है।

जेटीएल इन्फ्रा लिमिटेड	हस्ता./
मिशन लाल सिंगला	निदेशक
दिनांक: जनवरी 09, 2021	DIN: 00156885

Pre- Offer Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, and Corrigendum to the Detailed Public Statement for the attention of the public shareholders of



PREM SOMANI FINANCIAL SERVICES LIMITED

(Corporate Identification Number: L67120RJ1991PLC006220)

Registered Office: 42, Jai Jawan Colony, Scheme No. 3, Durgapura, Jaipur-302 018, Rajasthan, India;
Tel. No.: +91 98290 51268; **Email:** limiteddpsfs@gmail.com; **Website:** www.psfs.co.in;

Open Offer by Zyden Technologies Private Limited ("Acquirer") to acquire upto 8,58,884 Equity shares of Rs. 10/- each for cash at a price of Rs. 3/- aggregating upto Rs. 25,76,652/- (Rupees Twenty Five Lacs Seventy Six Thousand Six Hundred Fifty Two only), to the Public shareholders of Prem Somani Financial Services Limited ("Target Company") in accordance with the extant Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") ("Open Offer").

This Advertisement in accordance with Regulation 18(7) of the Takeover Regulations and Corrigendum to the Detailed Public Statement ("DPS") and is to be read together with: (a) the Public Announcement dated October 26, 2020 ("PA"); (b) the Detailed Public Statement published on October 29, 2020 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Mumbai Lakshdeep (Marathi daily) Mumbai edition and Business Remedies (Hindi Regional daily at Jaipur, where the Registered Office of the Target Company is situated) ("DPS") (d) the Letter of Offer dated December 30, 2020 ("LOF") is being issued by Saffron Capital Advisors Private Limited, on behalf of the Acquirer in respect of the Open Offer **("Pre Offer Advertisement cum Corrigendum")**.

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is Rs. **3/-** (Rupees Three Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as **"IDC"**) of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on January 08, 2021 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The dispatch of the LOF to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date (being December 29, 2020) has been completed on January 05, 2021.
- Public Shareholders are required to refer to the Section titled **"Procedure for Acceptance and Settlement of the Offer"** at page 31 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- A copy of the LOF (which includes the Form of Acceptance) will also be available on the websites of SEBI (<https://www.sebi.gov.in>), the Target Company (www.psfs.co.in), the Registrar to the Offer (www.bigshareonline.com), the Manager (www.saffronadvisor.com), BSE (www.bseindia.com) from which the Public Shareholders can download / print the same.
- Instructions for Public Shareholders:

In case the Equity Shares are held in physical form: Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned on page 32 and page 33 of the LOF along with Form SH-4.

In case the Equity Shares are held in dematerialised form: Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialised form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified on page 32 of the LOF. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**

In case of non-receipt of the LOF, the Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in the LOF. Public Shareholders have to ensure that their order is entered in the electronic platform by the Selling Broker which will be made available by BSE before the closure of the Tendering Period.
- Status of Statutory and Other Approvals: As of the date of the LOF, to the best of the knowledge of the Acquirer, there are no statutory or other approvals required to complete the Offer.
- Material Updates (from the date of the DPS) There have been no material changes in relation to the Open Offer since the date of the DPS, saved as stated in the LOF and this Pre Offer Advertisement cum Corrigendum.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 05, 2020. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR-2/OW/P/2020/22789/1 dated December 24, 2020 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LOF.

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Monday, October 26, 2020	Monday, October 26, 2020
Publication of DPS in the newspapers	Tuesday, November 03, 2020	Thursday, October 29, 2020
Filing of the draft letter of offer with SEBI	Tuesday, November 10, 2020	Thursday, November 05, 2020
Last date for a competitive bid	Wednesday, November 25, 2020	Monday, November 23, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday, December 03, 2020	Thursday, December 24, 2020
Identified Date*	Monday, December 07, 2020	Tuesday, December 29, 2020
Letter of Offer to be dispatched to Eligible Shareholders	Monday, December 14, 2020	Tuesday, January 05, 2021
Last date for revising the Offer price/ number of shares	Friday, December 18, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, December 17, 2020	Friday, January 08, 2021
Date of publication of Offer Opening Public Announcement	Friday, December 18, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Monday, December 21, 2020	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, January 04, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Monday, January 18, 2021	Tuesday, February 09, 2021
Last date for issue of post-offer advertisement	Monday, January 25, 2021	Tuesday, February 16, 2021

** Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Sellers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.*

Capitalised terms used but not defined in this Pre Offer Advertisement cum Corrigendum Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LOF. The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued on behalf of the Acquirer by the Manager to the Offer	REGISTRAR TO THE OFFER
SAFFRON ***** energising ideas SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India Tel. No.: +91 22 4082 0906; Fax No.: +91 22 4082 0999; Email id: openoffers@saffronadvisor.com ; Website: www.saffronadvisor.com ; Investor grievance: investorgrievance@saffronadvisor.com ; SEBI Registration Number: INM 000011211; Validity: Permanent Contact Person: Varsha Gandhi	 BIGSHARE SERVICES PRIVATE LIMITED 1 st floor, Bharat Tin Works Building, Opposite Vasant Oasis Makwana Road, Marol Andheri (East), Mumbai - 400059, Maharashtra, India. Tel. No.: + 91 22 6263 8200; Fax: + 91 22 6263 8299 Email id: openoffer@bigshareonline.com ; Website: www.bigshareonline.com ; Investor Grievance: investor@bigshareonline.com SEBI Registration Number: INR000001385; Validity: Permanent Contact Person: Ashish Bhope

Acquirer Zyden technologies Private Limited Registered Office: 45/9, Arogya Sadan, J.B. Nagar, Andheri East, Mumbai – 400 059, Maharashtra, India Sd/-

Place: Mumbai, Maharashtra
Date: January 08, 2021

भंडारा, दि. १०
(हिंदुस्थान समाचार)
: पश्चिम महाराष्ट्र,
मराठवाड्याप्रमाणे पूर्व
विदर्भातदेखील कुस्तीला
चिन्ता मिळावी यासाठी
भंडारा जिल्ह्याच्या मोहाडी
तालुक्यातील काटी गावात
कुस्ती पट्टे कैलास मते
यांनी दोन दिवसीय कुस्ती
स्पर्धेचे आयोजन केले
असून कोरोनाच्या काळात
सुद्धा कुस्ती भरविण्यात
आली असल्याने महाराष्ट्रात
यंदा पहिली कुस्ती भंडारा
जिल्ह्यात आयोजित
करण्यात आली असून
लवकरभ महाराष्ट्र केसरी
स्पर्धा आयोजित होणार
आहे, कुस्ती हा खेळ
मुख्यतः पश्चिम महाराष्ट्र
आणि मराठवाड्या खेडला
जातो मात्र विदर्भात देखील
मोठ्या प्रमाणात हनुमान
व्याव्याम शाळा असूनही
या ठिकाणी कुस्तीला वाव
नाही. त्यामुळे विदर्भातील
एकाही मल्ल हा महाराष्ट्र
देखील जिंकू शकतो तरी

म्हणून पूर्व विदर्भातील
गोंदिया, भंडारा, चंद्रपूर,
गडचिरोली आणि नागपूर
जिल्ह्यातील कुस्तीपटूंची
कुस्ती खेळाबद्दल आपुलकी
वाढवी, आणि विदर्भात
कुष्ठीला चालना मिळावी
यासाठी काठी गावात
दोन दिवशीय गादीवरील
कुस्ती स्पर्धेत आयोजन म
ागीत कर वर्षापासून निरंतर
सुरू आहे. यंदा कोरानाच्या
भीतीपोटी कुस्ती होईल कि
नही अशी शंका असताना
भंडारा जिल्ह्यात कुस्तीला
परवानगी देण्यात आल्याने
लवकरच महाराष्ट्र केशरी
सुद्धा सुरू होईल असे
महाराष्ट्र केसरीचे उपाध्यक्ष
यांनी सांगितले आहे, तर
दरवर्षा या गावात पंजाब,
हरियाणा, दिल्ली कोल्हापूर,
राजस्थान, उत्तरप्रदेश
येथील पुरुष आणि महिला
कुस्ती पटूंनी भाग घेत होते
परंतु कोरानामुळे भाईरी
सुद्धा या कुस्ती पटू आले
नसले तरी विदर्भ केशरी
विजेता शोहेब खान यांनी
या ठिकाणी हजेरी लावली
असून आजचे विजेते पदक
देखील पटकालीने आहे. तर
या कुस्ती स्पर्धेत कुल्लो
गटात ३५ ते ७० किलो
वजनाच्या मल्लानी सहभाग
घेतला तर मल्लिांच्या गटात
३५ ते ५५ किलो वजनांच्या
मल्लिांनी सहभाग घेत
कुस्ती खेळतुन आपले
कीशाल्य दाखविले आहे.

PUBLIC NOTICE

Notice is hereby given to the Public that the Agreement for Sale dated 27/01/1990 between M/s. N. G. Builders & Developers and Mr. Vijay Bahadur Sharma (1st Purchaser) for the flat bearing Flat No. 51, 5th floor, Bldg. No. 4D, Narendra Park Jupiter CHS Ltd., Naya Nagar, Mira Road (E), Thane 401107 [Sale flat] has been lost/ misplaced. All the persons are hereby informed that not to carry on any transaction on the basis of said missing documents. On behalf of my client, Shahid Abid Khan (present owner), the undersigned advocate hereby invites any kind of claims alongwith the relevant proof within 14 days from the date of this notice. Incase no claims are received within stipulated period, it shall be assumed that there are absolutely no claims by virtue of lost agreement and incase of any it is deemed to be waived off.

Place: Mira Road, Thane
Date: 11th January 2021

A. Karim
Advocate High Court
004, B-31, Amrapati Shanti Nagar
Sector 11, Near TMT Bus Stop,
Mira Road East, Thane 401107

PUBLIC NOTICE

NOTICE is hereby given that Mr. Rajesh Premshankar Raval the Owner jointly with Smt. Jyoti Rajesh Raval and Mr. Kunal Rajesh Raval of Flat No. F/1601 and Car Parking Space No. 300/307 Octacrest CHS Ltd., Lokhandwala Township, Akurli Road, Kandivli (East), Mumbai-400 012, died intestate on 03/11/2020 and his wife/smt. Smt. Jyoti Rajesh Raval/Mr. Kunal Rajesh Raval has claimed his share in the property.

We hereby invites claims or objections from the heir/his/other claimant/claimants, objector/objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice with copies of such documents and other proofs in support of his/her/his/claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claim/objected are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye laws of the society.

Place : Mumbai Date : 11/01/2021	Legal Remedies H. M. Yadav Advocate Bombay High Court Off. 51, Indira Colony, B.R. Road, Mulund (W), Mumbai-400 080.
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जाहीर सूचना

आपका संस्थेचे सभासद श्री गोविंदप्रसाद शर्मा
शास्त्री अमुन सदनीका को. एफ-२२ तळ
मजला, अर्थ रेसीडेन्सी (एच, आय, जे वींग)
को-ऑप. हौसिंग सोसायटी लिमिटेड, रहन
नाग, आंबावाडी, दिप नारायण दुबे रोड, १
(पुणे), मुईड-४०० ०६८, जी. ए. भु. क्रं.
१८०५, १८०६, १८०७ मान-होमर
तालुका शेरवीली नोंदणीकृत जिल्हा व उजवळ
कोर्टाबाई शहर व उपनगरे, सनदीके मातक व
५०/- प्रत्येकी पाच शेरॉसर्क. २६८ ते २१०
(दोन्ही मिल्की) शेरॉ सर्क. ५८ जे धारक
अमुन दिनांक ११/१०/२०११ रोजी मयत
असूत त्यांनी नामनिर्देशन दाखल केतेले नाई.
सर सदनीके सभासलक व त्यांची विव्या
श्रीमती अम्लीता गोविंदप्रसाद शास्त्री
नी सोसायटीके सदर सदनीका व शेरॉ सर्क.
त्यांचे नागरण हस्ततर्कत करणेअर्ज केतले
आहे. याबाबतीना कोणाणी काही हरकत/ दावा
असल्यास त्यांनी या नोटीसीच्या तारखेपसुन
१५ दिवसास संस्थेच्या सभासदाके लेखी सुनोती
रु. दिवसतान कुठनाही दावा/ हरकत माग
केली जाणार नाई व संस्था हस्ततर्कती प्रक्रीया
पुर्ण केतले.

सही- सचीव
अर्थ रेसीडेन्सी (एच, आय, जे वींग)
को-ऑप. हौसिंग सोसायटी लिमिटेड,
रहन नाग, आंबावाडी, दिप नारायण
दुबे रोड, होमर (पुणे), मुईड-४०० ०६८
सूळ : बोरोल्ले, (पुणे) दि. ११/०८/२०११

 महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासनाचा अंगिकृत व्यवसाय) १९९०-१९९१ ई. निविदा सूचना क्रमांक ४४/२०२०-२०२१ (मुंबई) म. औ. वि. महामंडळातर्फे खालील कामांकरिता ई-निविदा सूचना मागविण्यात येत आहेत.		
अ. क्र.	कामाचे नाव	अंदाजित रक्कम रुपये
१	म. औ. वि. महामंडळाच्या डोंबिवली, अंबरनाथ, अतिरिक्त अंबरनाथ व बदलापूर औद्योगिक क्षेत्राच्या बंदिलतीवारी विस्तृत टोपोग्राफिक सर्वेक्षण करणे आणि अंतिम तांत्रिक व्यवहार्यता अहवाल सादर करणे. तसेच अंबरनाथ औद्योगिक क्षेत्रातील सांडपाणी वाहिनी टाकण्यासाठी सर्वेक्षण करून अहवाल सादर करणे.	र. ३२,३६,९५०.००

उपरोक्त कामांचे निविदा प्रपत्र दिनांक ११/०१/२०२१ ते दिनांक १८/०१/२०२१ पर्यंत महामंडळाच्या <http://www.midcindia.org> या संकेत स्थळावर उपलब्ध असतील.

इच्छुकानी वरील कामांबाबत दिनांक १३/०१/२०२१ पूर्वी त्यांचे प्रश्न महामंडळाच्या संकेत स्थळावर नोंदवणे. कंत्राटपत्राच्या मुद्यांचे निराकरण महामंडळाच्या खुलासा दिनांक १४/०१/२०२१ पासून महामंडळाच्या संकेत स्थळावर उपलब्ध होईल.

बॉम्बे मर्कटाईल को-ऑपरेटिव्ह बँक लिमिटेड

(स्थापना १९३९)

(मल्टी स्टेट रोडवेल्यु बँक)

नाणेमुद्रित प्रत्यक्ष कार्यालय: डीन जी. गुंगुवाला इमारत, ४८, मोहमद अली रोड, मुंबई-४००००३. त्तु:०२२-२३४५५६२/६२/६३/६४, २३४५५६८, ६२५४८००, खाते निष्पन्न चौकशीकरिता मिड-कॉल: ९५२००४४०६, टॉल फ्री क्र.:१६००२०८५४ आवडीआर क्र.:१५२१००४४०६, आयएससी कोड:मुद्रिआयबीएससीएससीबी?

सिक्कयुरिटी इंटरस्ट (एनफोर्समेंट) रूल्स, २००२

(नियम ८१))

ताबा सूचना

(स्थावर मालमत्तेकरिता)

ज्याअर्थी

खालील स्वाक्षरीकर्ता हे सिक्कयुरिटीआयडेशन अँड रिकन्स्ट्रक्चर ऑफ फिनायिशियल असेट्स अँड एनफोर्समेंट ऑफ सिक्कयुरिटी इंटरस्ट अँड २००२ अंतर्गत **बॉम्बे मर्कटाईल को-ऑपरेटिव्ह बँक लिमिटेड, कुर्ला शाखा** यांचे प्राधिकृत अधिकारी आहेत आणि सिक्कयुरिटी इंटरस्ट (एनफोर्समेंट) रूल्स, २००२ च्या नियम १ सहाय्याचा कर्जदर (१२) अन्वये असलेल्या अधिकारांतर्गत ३३.०८.२०२० रोजी विवर्तित केलेल्या मागणी सूचनेनुसार कर्जदर नीत. **मनोज कुमार पांडे** यांना सदर सूचना प्राप्त तारखेबाबत ६० दिवसांच्या ताता देव रकम रु.६,५३,४६२/- (सहा लाख त्रैपन्न हजार चारशे बासठ फक्त) तसेच पुढील व्याज जमा करण्यास सांगण्यात आले होते.

कर्जदार यांनी वर नमूद केलेली रक्कम भरण्यास असमर्थ ठरले असून कर्जदार, जामिनदार व सर्वसामान्य जनतेस हे सूचित करण्यात येत आहे की, खालील स्वाक्षरीकर्त्यांनी सदर कायद्याचा कलम १३ चे उपकलम (ख) सहाय्याचा सिक्कयुरिटी इंटरस्ट (एनफोर्समेंट) रूल्स, २००२ च्या नियम १ अन्वये त्यांना प्राप्त असलेल्या अधिकारांतर्गत खाली नमूद केलेल्या मालमत्तेचा **सांकेतिक ताबा ६ जानेवारी, २०२१** रोजी घेतलेला आहे.

विशेषतः कर्जदार व सर्वसामान्य जनतेस येथे सावध करण्यात येते की, सदर मालमत्तेसह कोणताही व्यवहार करितेथे आणि सदर मालमत्तेसह व्यवहार केलेला असल्यास त्यांनी **बॉम्बे मर्कटाईल को-ऑपरेटिव्ह बँक लिमिटेड** यांच्याकडे देव रकम रु.६,५३,४६२/- तसेच त्यावरील पुढील व्याज जमा करावे.

प्रतिभूत मालमत्ता सोडवून घेण्यासाठी उपलब्ध वेळेसंदर्भात कायद्याचा कलम १३ चे उपकलम (८) च्या तत्तुदी अन्वये कर्जदारांचे लक्ष वेधण्यात येत आहे.

स्थावर मालमत्तेचे वर्णन

फ्लॅट क्र.३०५, बी वींग, ३रा मजला, मोहन पार्क, ३१, हिस्सा क्र.त्यु२० ओल्ड २गी, रावा म्हारळ, तालुका कल्याण, जिल्हा ठाणे-४२१३०१.

दिनांक: ०६.०१.२०२१

ठिकाण: कल्याण

सही/-

जाविद पटेल

प्राधिकृत अधिकारी

रोज वाचा दै. 'मुंबई लक्षदीप'

जिल्हा उपनिबंधक, सहकारी संस्था (२), पूर्व उपनगरे, मुंबई
कक्ष क्र. २०१, कोकण भवन, सी.बी.डी. बेलापूर, नवी मुंबई-४०० ६१४
Email : ddr2coopmumbai@gmail.com
दूरध्वनी क्र. : ०२२-७५७५९६६५

दिनांक : ०८/०८/२०१२

सुनावणीची जाहीर नोटीस

(महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०० व नियम १९६१ चा नियम ८५ अन्वयेने)
विशेष वसुली अधिकारी, शिवकुया सहकारी पतंपेढी लि., अर्जदार
२१९/३१११, टांगोर नगर नं. १, डॉ. आंबेडकर चौक, विठ्ठली (पूर्व), मुंबई-४०० ०८३.

विवरण
श्री. फिलिप्ट साजीश भास्करन कर्जदार / मालमत्ता धारक
फ्लॅट नं. २०२, श्री. गायत्री चौरा-ऑप.हौसिंग सोसायटी लि.,
आय. टी. मेन गेट समोर, परबई, मुंबई - ७६.

ज्याच्या विश्वकर्मा सहकारी पतंपेढी लि., मुंबई या संस्थेत त्यांच्या थकीत कर्जाच्या वसुलीसाठी खाली नमूद कर्जदार त्यांचा जण केलेल्या मालमतेची वाचपी अर्थी शिक्क्य़ा सहकारी पतंपेढी लि., मुंबई या संस्थेचे नव्हत लाख मात्र) या कार्यालयाने दिनांक १५/०८/२०१२ रोजी निश्चित करून दिली आहे आणि,
ज्याच्या सदर मालमतेचा तीन वेळा जाहीर लिलास संस्थेचे वसुली अधिकारी यांनी जाहीर करूनही एकही इच्छुक खरीदीदार उपास्तित संस्थेच्या संस्थेने महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०० व नियम १९६१ चा अन्वयेने मुंबई येथील स्थानीय तपशीलात नमूद केलेली मिळकत संस्थेच्या नावे हस्तांतरित करण्यासाठीचा प्रस्ताव या कार्यालयाने दिनांक १५/१२/२०२० रोजी ज्ञात झाला आहे. आणि,



बैंक ऑफ बरोडा
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डॉंबिवली (पश्चिम) शाखा: १ला मजला, शिव पॅलेस को. हौ. सोसा., शास्त्रीनगर,
डॉंबिवली (प.) ४२१ २०२, जि. ठाणे, भारत. फोन: ९४२५१-२०९३७७७/
२४८८१५८, ई-मेल: domwes@bankofbaroda.com

ताबा नोटीस (अचल संपत्तीकरिता)

ज्याअर्थी, **बैंक ऑफ बरोडाचे** अधिपति अधिकारी यांनी, सिक्विरिटाइजेशन ऑर्डर (सिक्रेट्रडरेशन) ऑक्ट २००२ आणि सिक्विरिटी इंटररेस्ट (एफ्फोरसमेंट) नियम २००२ च्या नियम ११ अन्वये सदर कायद्याच्या कलम १३(१) नुसार प्राप्त झालेल्या अधिकाऱ्यांचे, कर्जदार श्री. विजय धोंडू हळदणकर यांना दिनांक २३/१०/२०२० रोजी मागणी नोटीस पाठवून दि. २३/१०/२०२० रोजी येणे असलेली रक्कम रु.३,६२,५३६.३४ (रुपये तेनी लाख बाराश हजार पाचशे छत्तीस आणि पैसे चौतिस फक्त) अधिक नावे न टाकलेले व्याज/न न टाकलेले व्याज इत्यादीचे, सदर नोटीस प्रसिद्ध झाल्यापासून ६० दिवसांचे आत भरणा करण्याची मागणी केली होती.

कर्जदार हे बँकेची एक रक्कम परतफेड करण्यास असमर्थ ठरल्याने सर्वसाामान्य जनतेस या सावधानतेची सूचना देण्यात येते की त्यांनी खाली उल्लेखिलेल्या मालमत्तेसंधात कोणताही व्यावहार करू नये, पर असा कोणताही व्यावहार केला गेला तर तो बँक ऑफ बरोडा यांना दि. २३/१०/२०२० रोजी येणे असलेली रक्कम रु.३,६२,५३६.३४ (रुपये तेनी लाख बाराश हजार पाचशे छत्तीस आणि पैसे चौतिस फक्त) आणि पुढील व्याज इ. बाजारास असेल.

मिळकतीवरील गोळा कर्जफेड करून उतरवून घेण्यासाठी उपलब्ध वेळेबाबत कर्जदाराचे ध्यान सदर कायद्याच्या कलम १३ उपकलम ८ कडे आकर्षित करण्यात येते.

अचल संपत्तीचे वर्णन

गाव नवागाव, तालुका कल्याण, जिह्ला ठाणे येथील जुना खर्च नं. २६९, नवीन सर्वेच नं. १९२, हिससा नं. ३(घी) वरील जमीन, मोहाणा फुले रोड, डोंबिवली पश्चिम, जिह्ला ठाणे येथील मोतीनदीनको को. ऑफ. हौ. साह्याजी नानावे असलेल्या जागण्या इमारती मधील चौथ्या मजल्यावरील फ्लॅट नं. १/४०२ ये क्षेत्र ५०५ चौ. फुट विल्टअप परिया

दिनांक : ०७.०१.२०२१ सही / -
 ठिकाण : डॉ.बी.ए.रत्नकर अधिकृत अधिकारी

(महसूलत संप्रदाया अन्वयेच्या इंग्रजी मंजूरी प्राप्त मानवा) **बैंक ऑफ बरोडा, डॉंबिवली(प), शाखा**


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नॉदणीकृत कार्यालय: ५१-५७, मेकर चेंबर ३, नरीमन पोईंट,
मुंबई-४०००२१. दूर.-९१-२२-४०३३०८००,
फॅक्स.:९१-२२-२२८१०६०६, वेबसाईट: corp.nazara.com,
ई-मेल: info@nazara.com

विशेष सर्वसाधारण सभा व ई-वोटिंग माहितीची सूचना

दिनांक ८ जानेवारी, २०२२ रोजीच्या आमच्या पुर्वीच्या जाहिरातीच्या पुढे येथे सूचना देण्यात येत आहे की, कंपनीच्या सदस्यांची विशेष सर्वसाधारण सभा (इंजीएम) सोमवार, १ फेब्रुवारी, २०२२ रोजी स.११.००वा. इंजीएमच्या सुचनेत नमुद विषयावर विमर्ष करण्याकरिता व्हिडीओ कॉन्फरन्स (व्हीडी)/अन्य दूरसंचाल्य माध्यमानुसार (ओएचटीएम) सहकार मातळासाठीवर वितरित सर्वसाधारण परिपत्रक क्र.१४/२०२० दिनांक ८ एप्रिल, २०२०, परिपत्रक क्र.१७/२०२० दिनांक १३ एप्रिल, २०२०, परिपत्रक क्र.२२/२०२० दिनांक १५ जून, २०२०, परिपत्रक क्र.३३/२०२० दिनांक २८ सप्टेंबर, २०२०, परिपत्रक क्र.३९/२०२० दिनांक ३१ डिसेंबर, २०२० नुसार (एससीए परिपत्रके) व इतर लागू परिपत्रके आणि कायदाप्रमाणे होणारे आहे कंपनीच्या <https://corpo.nazara.com> आणि निबंधक व भागहस्तंतर प्रतिनिधी (आरटीए) लिंक इनस्टॉलमेंट इंडिया प्रायव्हेट लिमिटेड <https://instavote.linkintime.co.in> वेबसाईटवर उपलब्ध आहे.

उपरोक्त परिपत्रकानुसार कंपनीने या सदस्यांचे ई-मेल कंपनी/आरटीए किंवा त्यांचे संबंधित ठेवीदार सहाभागीदार (डीपी) कडे नोंद आहेत आणि त्यांची नावे शुक्रवार, १ जानेवारी, २०२१ रोजी सदस्यां नोंद पुस्तकात नमुद आहेत त्या सर्व सदस्यांना इंजीएम सूचना वितरणार्थी प्रक्रिया पूर्ण केली आहे.

कंपनी कायदा २०१३ च्या कलम १०८ सहवाचिता कंपनी (व्यवस्थापन व प्रशासन) अधिनियम, २०१४ चे नियम २०, सुधारिताप्रमाणे इंजीएमच्या सूचनेत नमुद ठरावावर रिमोट ई-वोटिंग (इंजीएमपुर्वी) आणि ई-वोटिंग/इन्स्टॉलमेंट (इंजीएम दरम्यान) मत देण्यासाठी कंपनीने ई-वोटिंगची सुविधा दिलेली आहे. कंपनीने ई-वोटिंग सुविधा देण्यासाठी लिंक इनस्टॉलमेंट इंडिया प्रायव्हेट लिमिटेड (एलआयआयपीएल) ची सेवा नियुक्त केली आहे.

विद्युत स्वरूपाने मत देण्याच्या पात्रता निश्चितची नोंद दिनांक सोमवार, २५ जानेवारी, २०२१ निश्चित करण्यात आली आहे. नोंद तारखेला लाभार्थी मालकांकरिता तयार केलेल्या नोंद पुस्तकात किंवा सदस्य नोंद पुस्तकात ज्या व्यक्तीची नावे नमुद आहेत त्यांना ई-वोटिंग सुविधा तसेच सर्वसाधारण इंजीएममध्ये मतदान करण्याचा अधिकार आहे. रिमोट ई-वोटिंग पुर्वार, २८ जानेवारी, २०२१ रोजी स.९.००वा. पर्यंत हॉईल आणि रिवरार, ३१ जानेवारी, २०२१ रोजी सायं.५.००वा. पर्यंत हॉईल. सदस्य तारीख व वेळेनंतर एलआयआयपीएलद्वारे ई-वोटिंग बंद केले जाईल आणि मतदान मान्य असणार नाही.

जर कोणा व्यक्तीने सूचना वितरणानंतर कंपनीचे शेअर्स घेऊन कंपनीचा सदस्य झाला असल्यास आणि नोंद तारीख अर्थात सोमवार, २५ जानेवारी, २०२१ रोजी भागधारणा घेतली असल्यास त्यांना <https://instavote.linkintime.co.in> वर विनंती पाठवून विद्युत स्वरूपाने मत देण्यासाठी लॉगईन आयडी व पासवर्ड प्राप्त करावा.

इंजीएममध्ये उपस्थित राहणाऱ्या सदस्यांना त्यांचे मत विद्युत स्वरूपात (इन्स्टॉलमेंट) मत देण्याची सुविधा उपलब्ध करून दिलेली जाईल. जर सदस्य समर्थी/व्याचे मत ई-वोटिंगने देताना त्यांना समेत उपस्थित राहता येईल परंतु पुन्हा मत देण्याचा अधिकार असणार नाही. सदस्याने ठरावरार दिलेले मत त्यास पुढे कोणत्याही कारणास्तव बदलता येणार नाही.

ई-वोटिंगबद्दल सविस्तर सूचनाकरिता सदस्यांनी इंजीएमच्या सूचनेतील ई-वोटिंग प्रक्रिया विभागाचा संदर्भ घ्यावा. सदस्यांना विनंती आहे की, त्यांनी व्हीडी/ओएचटीएमपासून इंजीएममध्ये सहभागी होण्यासाठी इंजीएम सूचनेचा संदर्भ घ्यावा. जर ई-वोटिंग प्रक्रियेबाबत काही प्रश्न/तक्रारी असल्यास सदस्यांनी <https://instavote.linkintime.co.in> च्या हेल्पसेक्शन अंतर्गत उपलब्ध प्रक्रिकेतील आमंक के रचनम (एफएफएच) व ई-वोटिंग मॅन्युलचा संदर्भ घ्यावा किंवा enoties@linkintime.co.in वर ई-मेल करावा.

याच भागधारकांनी त्यांचे ई-मेल नोंद केलेले नाहीत त्यांनी mt.helpdesk@linkintime.co.in वर आरटीएकडे ई-मेल पाठवून नोंद करून घ्यावी. ई-वोटिंगबद्दल काही प्रश्न/तक्रारी असल्यास सदस्यांनी संपर्क शी. राजिव रंजन, ई-मेल: rajiv.ranjan@linkintime.co.in किंवा दूर.०२२-४९९८६००० व संपर्क करावा.

नझारा टेक्नॉलॉजिज लिमिटेडकरिता
सही/-
विकास मिश्रनरेंड

टिकपॉ: मुमुंई
दिनांक: ०९.०१.२०२१

अध्यक्ष व व्यवस्थापकीय संचालक
डीआयएनः००१५६७४०

मुंबई लक्षदीप

जाहीर नोटीस

मी आयेशा मोहम्मद इकबाल खान जाहीर करीत आहे की माझा पती मोहम्मद इकबाल मोहम्मद शरीफ खान याचा दिनांक : 02/07/2020 रोजी मयत झाले त्यांचा नावे रिश्दा क्रमांक MH04 - GN6846, परमिट क्रमांक: MH04 / 25537B2016 आहे, त्यांची वारिसी मी आहे जे कोणास हरकत असेल तर 15 दिवसांचा आत R.T.O ठाणे येथे संपर्क करावा.

जाहीर सूचना

सॉफ्टसामान्य नज्जेस येथे सुचित करण्यात येते की, जागरूक.१०२-११, १ मजला, **महावीर कॉन्वेल्वर कोहीसोत**, ३६-३६९, मुंबई-४००००८, डॉ. डी.डी. साठे मार्गे-४००००८, क्षेत्रफळ सुमारे ७५ चौ.फु. आणि भागामागामाणत्र रू.१०, सोसायटी नोंद क्र.डीओएच/अड्डयुनी/जीएनएल/०/३७४, जमीन सीएफ.क्र.१४२०, निगराव यांच्या (सदर जाग व सदर शेअर्स) येथील जागेचे मालक असलेले **भारती हिमावत पेंजेखाला** विद्या अधिकारप्राप्ती मी चौकशी करीत आहेत. जे कोणास सदर घाबराणा किंवा भाग्याव रिझी, अड्डयवदव, ताराण, भांडयडु, मालकी हक्क, अधिभार, पररिश्दा, फाव्या, बद्दीस, वारसाहक्क, शेअर, आत, कायदेवारी हक्क, न्याय, मृत्युपत्र, करारनामा किंवा अन्य कोणाही प्रकारे कोणातरी अधिकार, हक्क, दावा, मागणी अस्तित्वात त्यांनी खालील व्वाक्श्रीकारकवडे त्यांचे दावा पट्टयुनत्र सर्व आध्यात्मिक इस्तेमालांवरही खाली नमुद केलेल्या पत्त्यावर सदर सूचना प्रकाशन तारखेसुमारे १४ दिवसांच्या आत कळवावे. अन्यथा असे कोणातही दावा नाही आणि अस्तित्वात याच केले आहे असे समजले जाईल.

दिनांक: मुंबई

दिनांक: ११.०१.२०२१

सही/-

सिध्द पत्र. जेन

वकील, वेनूध अड्ड न्यायालया

कार्यालय क्र.१०, तळमजला, १८७, दादीसेठ अमराव लेन, गंधीबाग,

मरीन लाईन (पुणे), मुंबई-४००००८. मोबा.३६२११७२२२६

ई-मेल:jaipnysush124@hotmail.com

आणणाल कळविण्यात येते की, माझे अशिल म. रिलाययल इंडिया कोपरेशन याचे मालक फसल मेम्युद ए.डी.शेख हे इमारत क्र.१, क. न., एकदंत को.अंधा, हॉसिंग सोसायटी लि. सर्वे नं. ११३, सीटीएन नं.३७६ (अ), गांव - हरयाली, ता. कुर्ली, कन्नमवार नागर, विकाही पुणे, मुंबई ४०००८३ ही इमारत सोसायटीतच सभापद आणि इतर संबंधी अधिकारी यांच्या परवानगीने विकसित करीत आहेत.

या बाबत जे कोणाला कोही हरकत, तक्रार असेल तर त्यांनी ही नोटीस जाहीर करणारा या दिवसांचे लेखी स्वरुपात मला १५ दिवसांच्या आत माझ्या खालील कार्यालयात कळवावे.

सही/-

अॅड. गायत्री प्रधान

२/७७, कन्नमवार नागर,

विकाही पुणे, मुंबई ४०० ०८३

मो.नं.९९६७९४८८८

Pre- Offer Advertisement under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, and Corrigendum to the Detailed Public Statement for the attention of the public shareholders of



PREM SOMANI FINANCIAL SERVICES LIMITED

(Corporate Identification Number: L67120RJ1991PLC006220)

Registered Office: 42, Jai Jawan Colony, Scheme No. 3, Durgapura, Jaipur-302 018, Rajasthan, India;
Tel. No.: +91 98290 51268; **Email:** limitedpsfs@gmail.com; **Website:** www.psfs.co.in;

Open Offer by Zydex Technologies Private Limited, ("Acquirer") to acquire upto 8,58,884 Equity Shares of Rs. 10/- each at a price of Rs. 3/- aggregating upto Rs. 25,76,652/- (Rupees Twenty Five Lacs Seventy Six Thousand Six Hundred Fifty Two only), to the Public shareholders of Prem Somani Financial Services Limited ("Target Company") in accordance with the extant Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") ("Open Offer").

This Advertisement in accordance with Regulation 18(7) of the Takeover Regulations and Corrigendum to the Detailed Public Statement ("DPS") and is to be read together with: (a) the Public Announcement dated October 26, 2020 ("PA"); (b) the Detailed Public Statement published on October 29, 2020 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Mumbai Lakshdeep (Marathi daily) Mumbai edition and Business Remedies (Hindi Regional daily at Jaipur, where the Registered Office of the Target Company is situated) ("DPS") (d) the Letter of Offer dated December 30, 2020 ("LOF") is being issued by Saffron Capital Advisors Private Limited, on behalf of the Acquirer in respect of the Open Offer ("Pre Offer Advertisement cum Corrigendum").

The shareholders of the Target Company are requested to kindly note the following:

1. Offer Price is **Rs. 3/-** (Rupees Three Only) per Equity Share. There has been no upward revision in the Offer Price.
2. Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on January 08, 2021 in the same newspapers in which the DPS was published.
3. The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
4. The dispatch of the LOF to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date (being December 29, 2020) has been completed on January 05, 2021.
5. Public Shareholders are required to refer to the Section titled "**Procedure for Acceptance and Settlement of the Offer**" at page 31 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
6. A copy of the LOF (which includes the Form of Acceptance) will also be available on the websites of SEBI (<https://www.sebi.gov.in>), the Target Company (www.pstsc.co.in), the Registrar to the Offer (www.bigshareonline.com), the Manager (www.saffronadvisor.com), BSE (www.bseindia.com) from which the Public Shareholders can download / print the same.
7. Instructions for Public Shareholders:
 - In case the Equity Shares are held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned on page 32 and page 33 of the LOF along with Form SH-4.
 - In case the Equity Shares are held in dematerialised form:** Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified on page 32 of the LOF. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**
- In case of non-receipt of the LOF,** the Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in the LOF. Public Shareholders have to ensure that their order is entered in the electronic platform by the Selling Broker which will be made available by BSE before the closure of the Tendering Period.
8. Status of Statutory and Other Approvals: As of the date of the LOF, to the best of the knowledge of the Acquirer, there are no statutory or other approvals required to complete the Offer.
9. Material Updates (from the date of the DPS) There have been no material changes in relation to the Open Offer since the date of the DPS, saved as stated in the LOF and this Pre Offer Advertisement cum Corrigendum.
10. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 05, 2020. All observations received from SEBI by way of their letter no. SEBI/HO/CD/DCR-2/OW/P/2020/22789-1 dated December 24, 2020 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LOF.

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Monday, October 26, 2020	Monday, October 26, 2020
Publication of DPS in the newspapers	Tuesday, November 03, 2020	Thursday, October 29, 2020
Filing of the draft letter of offer with SEBI	Tuesday, November 10, 2020	Thursday, November 05, 2020
Last date for a competitive bid	Wednesday, November 25, 2020	Monday, November 23, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday, December 03, 2020	Thursday, December 24, 2020
Identified Date*	Monday, December 07, 2020	Tuesday, December 29, 2021
Letter of Offer to be dispatched to Eligible Shareholders	Monday, December 14, 2020	Tuesday, January 05, 2021
Last date for revising the Offer price/ number of shares	Friday, December 18, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, December 17, 2020	Friday, January 08, 2021
Date of publication of Offer Opening Public Announcement	Friday, December 18, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Monday, December 21, 2020	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, January 04, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Monday, January 18, 2021	Tuesday, February 09, 2021
Last date for issue of post-offer advertisement	Monday, January 25, 2021	Tuesday, February 16, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Sellers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Capitalised terms used but not defined in this Pre Offer Advertisement cum Corrigendum Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LOF. The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued on behalf of the Acquirer by the Manager to the Offer	REGISTRAR TO THE OFFER
 SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India; Tel. No.: + 91 22 4082 0906; Fax No.: + 91 22 4082 0999; Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor grievance: investor@grievance@saffronadvisor.com; SEBI Registration Number: INM 000011211; Validity: Permanent Contact Person: Varsha Gandhi	 BIGSHARE SERVICES PRIVATE LIMITED 1st floor, Bharat Tin Works Building, Opposite Vasant Oasis Makwana Road, Marol Andheri (East), Mumbai - 400059, Maharashtra, India. Tel. No.: + 91 22 6263 8200; Fax: + 91 22 6263 8299 Email id: openoffer@bigshareonline.com; Website: www.bigshareonline.com Investor Grievance: investor@bigshareonline.com SEBI Registration Number: INR000001385; Validity: Permanent Contact Person: Ashish Bhope

Acquirer Zyden technologies Private Limited Registered Office: 45/9, Arogya Sadan, J.B. Nagar, Andheri East, Mumbai – 400 059, Maharashtra, India Sd/- Place: Mumbai, Maharashtra Date: January 08, 2021
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कोविड वैक्सीन की पूर्व तैयारियों का केन्द्रीय कैबिनेट सचिव ने लिया जायजा

जयपुर। कोविड वैक्सीन को देशभर में लगाने के संबंध में केन्द्र एवं राज्य सरकारों द्वारा लगभग सभी इंतजाम कर लिए गए हैं, जिसकी केन्द्र नियमित मॉनिटरिंग करेगा। केन्द्रीय सचिव राजीव गोबा ने वीडियो कॉन्फेरेंसिंग के जरिए सभी राज्यों के मुख्य सचिवों से उनके राज्यों में कोरोना की मौजूदा स्थिति एवं वैक्सीन लगाने से पूर्व की जाने

वाली सभी तैयारियों का जायजा लिया। उन्होंने कोवीशील्ड तथा को वैक्सीन दोनों को ही सुरक्षित बताते हुए कहा यह दोनों ही रोग प्रतिरोधक शक्ति बढ़ाती हैं एवं दुनिया के अन्य देशों में भी इनका वैक्सीन के रूप में प्रयोग किया जा रहा है। उन्होंने सभी राज्यों के मुख्य सचिवों को निर्देश दिए कि वैक्सीन अभियान की प्रभावी राणनीति बनाई



जाएँ, जिसके तहत सभी राज्य वैक्सीन अभियान के प्रत्येक दिन कि प्रगति रिपोर्ट केन्द्र को भिजवाएँ। विडियो कॉन्फेरेंसिंग द्वारा मुख्य सचिव निरंजन आर्य ने कहा कि राजस्थान में कोविड वैक्सीनेशन की सभी तैयारिया निरन्तर जारी हैं, जिसके तहत प्रथम चरण में 2 जनवरी 2021 को सात जिलों में 18 सत्र स्थलों पर एवं द्वितीय चरण में

8 जनवरी 2021 को सभी जिलों में 102 स्थलों पर कोविड वैक्सीनेशन का ड्राईरन सफलतापूर्वक किया जा चुका है। उन्होंने कहा कि राजस्थान में स्वास्थ्य कर्मियों और फ्रंट लाईन कर्मियों को सबसे पहले वैक्सीन लगाई जाएगी। उन्होंने बैठक में सुझाव दिया कि पंचायतीराज के कर्मिकों ने भी कोरोनाकाल में जमीनी स्तर पर आगे आकर सभी

जगह अच्छा काम किया है, इसलिए उन्हें भी फ्रंट लाईन वर्कर्स में शामिल करते हुए वैक्सीन लगाई जाएँ। उन्होंने कहा कि प्रदेश के दूरदराज के ग्रामीण क्षेत्रों में ऑफलाईन भी अभियान का प्रचार प्रसार किया जाएँ, जिससे ज्यादा से ज्यादा आमजन जागरूक हो और उन्हें लाभ दिया जा सके। आर्य ने कहा कि वैक्सीनेशन अभियान के

प्रथम चरण में कुल तीन हजार 56 चिकित्सा संस्थानों को सत्र स्थल के रूप में अपलोड किया गया है। उन्होंने कहा कोविड वैक्सीन स्टोर के 3 राज्य स्तरीय, 7 संभाग स्तरीय, 34 जिला स्तरीय वैक्सीन स्टोर हैं एवं सामुदायिक एवं प्राथमिक स्वास्थ्य केन्द्रों पर दो हजार चार सौ च्यालीस कोव्ट्स चैन पॉइन्ट्स प्रदेश में कार्य शील है।

बीकानेर जिला उद्योग संघ ने वी.के.तिवारी का किया स्वागत

बीकानेर। बीकानेर जिला उद्योग संघ एवं कर सलाहकार एसोसिएशन द्वारा आयकर विभाग में प्रिंसिपल कमिश्नर से मुख्य आयकर आयुक्त जोगपुर रेंज पद पर पदोन्नत होकर बीकानेर पधारने पर वी.के.तिवारी का बुरे भेंट कर स्वागत किया गया। मुख्य आयकर आयुक्त तिवारी एवं अतिरिक्त आयुक्त जे.पी. तलनिया ने बताया कि विभाग का आप लोगों के साथ संवाद करने आपसी विश्वास के साथ सरकार द्वारा जारी स्कीमों को करदाताओं तक पहुंचाना है। साथ ही बताया कि विवाद से विश्वास स्कीम में जोगपुर रेंज में बीकानेर रेंज का 350 एनटीकेशन के साथ प्रथम स्थान रहा है, जिसके नित्ये बीकानेर के उद्यमी, व्यापारी व कर सलाहकारों का विशेष योगदान रहा है। इसी प्रकार उन्होंने विवाद से विश्वास रिस्क के बारे में विस्तृत से बताया कि यह ऐसी स्कीम उन सभी करदाताओं के लिए लाभदायी है, जिनकी अपील आयकर विभाग, हाईकोर्ट व सुप्रीम कोर्ट में चल रही है।

BUSINESS

न्यूज़ ब्रीफ

नारायण सेवा संस्थान ने नवनियुक्त आईजी और एसपी का किया सम्मान



बिजनेस रेमेडीज/उदयपुर। नारायण सेवा संस्थान द्वारा जनसंपर्क अधिकारी भगवान प्रसाद गौड़ एवं दिलीप सिंह ने नव नियुक्त महानिरीक्षक, उदयपुर रेंज सतवीर सिंह और एसपी डॉ राजीव पचार

का मेवाड़ी पगड़ी, दुप्पट्टा पहनाकर एवं गुलदस्ता भेंटकर कर स्वागत सम्मान किया। साथ ही उन्हें संस्थान के सेवा कार्यों की जानकारी देते हुए संस्था विजित हेतु आमंत्रित किया।

पर्यटन विभाग ने फिल्म शूटिंग एवं ट्रेवल

एजेंसी व सफारी पंजीकरण किया ऑनलाइन

जयपुर। पर्यटन विभाग ने राज्य में फिल्म शूटिंग की अनुमति प्रदान करने एवं राजस्थान राज्य में ट्रेवल एजेंसी, एक्सकर्सन एजेंसी व सफारी ऑपरेटर्स का पंजीयन की प्रक्रिया को ऑनलाइन कर दिया है। पर्यटन विभाग के निदेशक ने बताया कि राज्य में फिल्म शूटिंग की अनुमति एवं ट्रेवल एजेंसी पंजीकरण संबंधी कार्य के लिए समस्त आवेदन sso.rajasthan.gov.in (citizen apps - tourism dept services – application: Permission for Film Shooting/Registration of Travel/Excursion Agency/Safari Operators) के माध्यम से आवेदन स्वीकार किये जाएंगे। उन्होंने बताया कि इस ऑनलाइन प्रक्रिया में पूर्ण पारदर्शिता के साथ-साथ आवेदक को व्यक्तिगत रूप से राजकीय कार्यालय में उपस्थित होने की बाध्यता दूर होगी तथा प्रदेश में मॅम वॉ कवपद्ध इनपेदको को बढ़ावा मिलेगा। इन प्रयासों से फिल्म निर्माताओं एवं इच्छुक ट्रेवल एजेंसी, एक्सकर्सन व सफारी ऑपरेटर्स को वांछित सहयोग उपलब्ध कराने से राजस्थान पर्यटन को प्रोत्साहन मिलेगा।

क्रिएचर व एकादशी फाउंडेशन ने गरीब व

असहाय परिवारों को गर्म कंबल किये वितरित



बिजनेस रेमेडीज/जयपुर। क्रिएचर फाउंडेशन व एकादशी फाउंडेशन द्वारा नववर्ष आगमन पर गरीब व असहाय परिवारों को गर्म कंबल वितरित किये। राहत ए सर्व कार्यक्रम के तहत बीसवें दिन ये सेवाएं जगतपुरा कच्ची बस्ती परिया में उपलब्ध करवाई गयी हैं, जो पूरे जनवरी माह तक जरूरतमंदों व असहयों को दी जायेगी। साथ ही शहर में सभी को 'मास्क लगाओ, कोरोना भगाओ' का संदेश दिया व 1000 लोगो को रात्रि के समय में गर्म दूध व बिस्कुट का वितरण कर सर्दी से राहत देने का प्रयास किया गया।

चपलोट जार के भीलवाड़ा जिलाध्यक्ष नियुक्त



बिजनेस रेमेडीज/भीलवाड़ा। जर्नीलिस्ट एसोसिएशन ऑफराजस्थान जार के प्रदेश अध्यक्ष राकेश कुमार शर्मा ने प्रदेश उपाध्यक्ष उषेंद्र शर्मा की अनुशंसा पर वरिष्ठ पत्रकार प्रकाश चंद्र चपलोट जैन को भीलवाड़ा जिलाध्यक्ष पद पर नियुक्त किया है। साथ ही उन्होंने शीघ्र भीलवाड़ा जिला कार्यकारिणी के गठन किए जाने का भी निर्देश दिया है।

नई टेक्नोलॉजी अपनाएं और इको-फ्रेंडली डिजाइन बनाएं : आरएसआरडीसी चेयरमैन



जयपुर। राजस्थान राज्य सड़क विकास एवं निर्माण निगम लि. (आरएसआरडीसी) के चेयरमैन राजेश यादव ने कहा कि निगम द्वारा किए जाने वाले सड़क विकास तथा निर्माण कार्यों में आधुनिक और नवीन टेक्नोलॉजी काम में ली जाए। उन्होंने कहा कि निगम की कार्य प्रणाली में ग्रीन बिल्डिंग तथा इको-फ्रेंडली डिजाइन के कन्सेप्ट का समायोजन भी शुरू किया जाए। यादव आरएसआरडीसी के सभा भवन में निगम के प्रगतिगत कार्यों की समीक्षा कर रहे थे। उन्होंने कहा कि निगम राज्य सरकार के प्रोजेक्ट्स के अलावा एनएचआई तथा निजी कम्पनियों के काम लेने के

लिए सुदृढ़ वित्तीय स्थिति वाले कॉन्ट्रेक्टर स्वीकृत करें और उनके साथ जॉइंट वेंचर करें, ताकि निगम की साख और आय में वृद्धि हो।

यादव ने निर्देश दिए कि निर्माण कार्यों की लागत का एस्टीमेट बनाते समय ही लागत का सही ऑक्लन किया जाए ताकि काम शुरू होने के बाद निर्माण कार्य की लागत बढ़ने के कारण कोई काम अधूरा नहीं रहे। उन्होंने कहा कि सम्बंधित शासन सचिवों के साथ नियमित बैठकें आयोजित कर निर्माण कार्यों में आ रही वित्तीय कमी की बाधाओं को दूर किया जाएगा।

यादव ने निर्देश दिए कि निर्माण कार्यों में गुणवत्ता सुनिश्चित करने के लिए अभियंतागण सतत निगरानी करें और बड़े निर्माण कार्यों की स्वतंत्र संस्था से भी नियमित जांच करवायी जाए। इस अवसर पर निगम के प्रबंध निदेशक, महाप्रबंधक एवं मुख्य परियोजना प्रबंधक सहित अन्य अभियंता उपस्थित थे।

फोर्टी वीमन्स विंग लेट्स टॉक शो में विशेषज्ञों ने साझा किए अपने अनुभव



बिजनेस रेमेडीज/जयपुर। फोर्टी वीमन्स विंग लेट्स टॉक शो सीरीज का संचालन करते हुए ऊमा फाउंडेशन की प्रमुख डॉ. सुनीता शर्मा ने बताया आज के इस सेशन में क्या प्यार एक मानसिक बीमारी है और इसको किस प्रकार समझ सकते हैं और इसमें होने वाली गलतियों को किस प्रकार से सुधारा जा सकता है सभी बिंदुओं पर विस्तार से चर्चा की गई।

डॉ. पूनम मदान ने बताया प्यार एक सुन्दर इमोशनल है, परन्तु साइंस का इस बारे में अलग ही विचार है। उन्होंने कहा कि प्यार के कई

रूप होते हैं जहां एक पिता अपने परिवार व फैमिली की सुरक्षा व केयर करता है वह भी प्यार कहलाता है और वह फीलिंग लड़के व लड़की के लिए बराबर होती है। वहीं दूसरी ओर हार्मोनस बदलाव के कारण यंग बॉयज और गर्ल में जो फीलिंग आती है वह भी प्यार कहलाता है। बदलते परिवेश में लाइफस्टाइल में काफी बदलाव आया है, जीवन जीने का तरीका बदल गया है और इसके साथ-साथ प्यार करने के तरीके में भी बदलाव हो गया है, बच्चे रियलिटी चेक नहीं करते हैं, गलत क्या है सही क्या है

इसका क्या इफेक्ट होगा, बैकग्राउंड गलत है या सही पर बाद में जो भी होता है उसको सेलिब्रेट जरूर करते हैं, परन्तु कभी-कभी ब्रेकअप होने से कई बच्चे गलत कदम भी उठा लेते हैं वे सोचते हैं ऐसा मेरे साथ ही क्यों होता है और डिप्रेशन के शिकार हो जाते हैं इसके लिए पेरेंट्स को सजग रहना चाहिए, समय-समय पर बच्चों को गाईड करते रहना चाहिए।

इसी प्रकार डॉ. राघव ने बताया कि जब बॉडी में हार्मोनस चेंज होते हैं तो ऑटोमेटिक ही लड़के और लड़की एक-दूसरे की ओर आकर्षित होते हैं उनमें उस समय यह समझ नहीं होती है की क्या सही है और क्या गलत। उन्होंने कहा कि जिस प्रकार किसी युवा को इग्स की लत लग जाती है और वो बड़ी कठिनाई से जाती है उसी प्रकार प्यार की लत होती है जिसको छुड़ाना काफी मुश्किल होता है, इसके लिए परिस्थितियों को समझते हुए मजबूती से आगे बढ़ना चाहिए।

‘असलियत’

जीवन की राहें टेढ़ी-मेढ़ी होनी चाहिए, क्योंकि सीधी सपाट रोड पर आगदमी बिंदस होकर चलता है जबकि कर्व (मोड़) उसे सावधान कर देते हैं। सजग रहने वाला कहीं ठुकराया नहीं जाता, ठोकर नहीं खाता। हकीकत में जीवन की परिभाषा सतत् जागरण है। सजगता में अघटित घटित नहीं होता। वो अपने लक्ष्य की मीनार पर चढ़ जाता। प्रभू महावीर ने होश और हौंसले से परिषद और उपसर्गों के कई घाट जागरण से पार किए और मंजिल के मालिक बने। बांसुरी को देखिए सीधी थी ना, तो सीने पर जख्म झेलकर किसी के हेठों से लग सकी। हीरे के कितने आड़े टेढ़े कोण हुए तब वो सुहागिन के सिर पर रोशित हो पाया। सीधी लकड़ी तो बेचारी कोने में पड़ी रहती है या कुत्ते के डराने में काम भले ही आओ। लेकिन जीवन का सीधापन इन टेढ़ी-मेढ़ी राहों को भी पार लगा देगा। इसे हमेशा याद रखना। गौतम सीधे थे गौशालक टेड़ा। आज गौतम मंगल के रूप में सम्मानित किये जाते हैं गौशालक कोई अपने बच्चे का नाम भी रखना पसन्द नहीं करते।

चिंतनशीला वसुमति जी मा.सा.

‘राज्य सरकार ग्रामीण क्षेत्र के चहुंमुखी विकास के लिए दृढ़ संकल्पित’

जयपुर। जनजाति क्षेत्रीय विकास राज्यमंत्री अर्जुन सिंह बामनिया ने कहा है कि राज्य सरकार ग्रामीण क्षेत्र के चहुंमुखी विकास के लिए दृढ़ संकल्पित है एवं पूरे मनोयोग के साथ कार्य में अंजाम दे रही है और जनजाति क्षेत्र के विकास के लिए प्रतिबद्ध है। बामनिया बासवाड़ा जिले के ग्राम पंचायत बोरखाबर, नल्दा, महेसपुरा में जनजाति मद से 62 लाख रुपये की लागत से बनने वाले 8 कक्ष-कक्षों की आधारित रखने के बाद आयोजित कार्यक्रम को संबोधित कर रहे थे।

एकमे स्टॉर हाऊसिंग फाईनैंस लिमिटेड

सीआईएन L45201RJ2005PLC020463
पंजीकृत कार्यालय : एकमे बिजनेस सेंटर (एबीसी), 4-5 सबसिटी सेंटर, सविता सर्फिन, कृषि उपज मंडी, उदयपुर (राज.) 313002 इन ई-मेल: compliance@akmestarthfc.in, दूरभाष नंबर: 0294-2489501/02
31 दिसम्बर, 2020 को समस्त रिमाही और नौ माह के गैरअंकेषित वित्तीय परिणामों का सार

क्रियाएं	समान रिमाही 31.12.2020 अन्तर्प्रक्षेपित	समान रिमाही 31.12.2019 अन्तर्प्रक्षेपित	समान जैमही 31.12.2020 अन्तर्प्रक्षेपित
1. संयोजन से कुल अर्थ	411.667	389.146	143.291
2. अक्षी के शिर्ष दृढ़ लक्ष्य (हॉमि), (कर, असावधान और व असावधान करणों से बचने)	135.618	160.443	343.275
3. अक्षी के शिर्ष कर से पहले दृढ़ लक्ष्य (हॉमि) (असावधान और व असावधान करणों के बचने)	135.618	160.443	343.275
4. असावधान और व असावधान करणों के बचने	82.161	86.484	230.902
5. अक्षी के शिर्ष कुल राकअ अर्थ (अक्षी के शिर्ष कर पक्षका) अन्तर्प्रक्षेपित लक्ष्य (हॉमि) और अर्थ अन्तर्प्रक्षेपित अर्थ (कर पक्षका)	82.161	86.484	230.902
6. समस्त अर्थ पूंजी (फेक्चर 10 रुपये प्रत्येक)	1567.350	1567.350	1567.350
7. संक्षिप्त शिर्ष (पूर्वनिर्धारित संक्षिप्त शिर्ष को छोड़कर)	3839.67	3451.280	3839.67
अर्थ प्रति शेयर (रु. 10/- प्रत्येक) मूल	0.524	0.679	1.473
अर्थ प्रति शेयर (रु. 10/- प्रत्येक) हाबुलुका	0.524	0.679	1.473

शिर्षांक:

अ) उपरोक्त: 31 दिसम्बर 2020 को समस्त रिमाही/नौ माह के गैरअंकेषित वित्तीय परिणामों का सार विस्तृत रूप में एक्सेल/एनई (डिजिटल) ईड के अनुसार बीएसई लिमिटेड को लेबी (रूनिंग) बाजारों और प्रस्टैटरीयन आसक्तताओं) विधियन, 2015 के विधिम 33 की अनुकूलन में प्रस्तुत है।
ब) उपरोक्त: वित्तीय परिणामों की समीक्षा लेखा परीक्षा करीबी द्वारा की गई है और बाद में निदेशक मंडल द्वारा 09 जनवरी, 2021 को आयोजित बैठक में अनुमोदन किया गया है।
ग) 31 दिसम्बर 2020 को समस्त रिमाही/नौ माह के गैर अंकेषित वित्तीय परिणामों के संबंधित लेखा परीक्षकों के द्वारा (लेबित समीक्षा) के अंकीन लेबी (रूनिंग) बाजारों और प्रस्टैटरीयन आसक्तताओं) विधियन, 2015 की अनुकूलन में प्रस्तुत है।

लेखक: उदयपुर शिर्षक: 09.01.2021

एकमे स्टॉर हाऊसिंग फाईनैंस लिमिटेड के शिर्षांक: कृते/- परिलेख कोटिनी कंसाई सीरिय एवं अनुकूलन औरकॉटी

Pre- Offer Advertisment under Regulation 18(7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended, and Corrigendum to the Detailed Public Statement for the attention of the public shareholders of



PREM SOMANI FINANCIAL SERVICES LIMITED

(Corporate Identification Number: L67120RJ1991PLC006220)

Registered Office: 42, Jai Jawan Colony, Scheme No. 3, Durgapura, Jaipur-302 018, Rajasthan, India;
Tel. No.: + 91 98290 51268; **Email:** limitedpsfs@gmail.com; **Website:** www.psfs.co.in;

Open Offer by Zydren Technologies Private Limited ("Acquirer") to acquire upto 8,58,884 Equity Shares of Rs. 10/- each for cash at a price of Rs. 3/- aggregating upto Rs. 25,76,652/- (Rupees Twenty Five Lacs Seventy Six Thousand Six Hundred Fifty Two only), to the Public Shareholders of Prem Somani Financial Services Limited ("Target Company") in accordance with the extant Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations") ("Open Offer").

This Advertisement in accordance with Regulation 18(7) of the Takeover Regulations and Corrigendum to the Detailed Public Statement ("DPS") and is to be read together with: (a) the Public Announcement dated October 26, 2020 ("PA"); (b) the Detailed Public Statement published on October 29, 2020 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Mumbai Lakshdeep (Marathi daily) Mumbai edition and Business Remedies (Hindi Regional daily at Jaipur, where the Registered Office of the Target Company is situated) ("DPS") (d) the Letter of Offer dated December 30, 2020 ("LOF") is being issued by Saffron Capital Advisors Private Limited, on behalf of the Acquirer in respect of the Open Offer ("Pre Offer Advertisement cum Corrigendum").

The shareholders of the Target Company are requested to kindly note the following:

- Offer Price is **Rs. 3/-** (Rupees Three Only) per Equity Share. There has been no upward revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as "**IDC**") of the Target Company has recommended that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. Further, IDC is of the view that the Offer Price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations. The IDC's recommendation was published on January 08, 2021 in the same newspapers in which the DPS was published.
- The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations.
- The dispatch of the LOF to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date (being December 29, 2020) has been completed on January 05, 2021.
- Public Shareholders are required to refer to the Section titled "**Procedure for Acceptance and Settlement of the Offer**" at page 31 of the LOF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.
- A copy of the LOF (which includes the Form of Acceptance) will also be available on the websites of SEBI (<https://www.sebi.gov.in>), the Target Company (www.psfs.co.in), the Registrar to the Offer (www.bigshareonline.com), the Manager (www.saffronadvisor.com), BSE (www.bseindia.com) from which the Public Shareholders can download / print the same.
- Instructions for Public Shareholders:
In case the Equity Shares are held in physical form: Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned on page 32 and page 33 of the LOF along with Form SH-4.
In case the Equity Shares are held in dematerialised form: Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified on page 32 of the LOF. **The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance.**
In case of non-receipt of the LOF, the Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP number, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in the LOF. Public Shareholders have to ensure that their order is entered in the electronic platform by the Selling Broker which will be made available by BSE before the closure of the Tendering Period.
- Status of Statutory and Other Approvals: As of the date of the LOF, to the best of the knowledge of the Acquirer, there are no statutory or other approvals required to complete the Offer.
- Material Updates (from the date of the DPS) There have been no material changes in relation to the Open Offer since the date of the DPS, saved as stated in the LOF and this Pre Offer Advertisement cum Corrigendum.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer was submitted to SEBI on November 05, 2020. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR-2/OW/P/2020/22789/1 dated December 24, 2020 in terms of Regulation 16(4) of the SEBI (SAST) Regulations have been incorporated in the LOF.
- Schedule of Activities:**

Activity	Original Day and Date	Revised Day and Date
Public Announcement (PA)	Monday, October 26, 2020	Monday, October 26, 2020
Publication of DPS in the newspapers	Tuesday, November 03, 2020	Thursday, October 29, 2020
Filing of the draft letter of offer with SEBI	Tuesday, November 10, 2020	Thursday, November 05, 2020
Last date for a competitive bid	Wednesday, November 25, 2020	Monday, November 23, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday, December 03, 2020	Thursday, December 24, 2020
Identified Date*	Monday, December 07, 2020	Tuesday, December 29, 2020
Letter of Offer to be dispatched to Eligible Shareholders	Monday, December 14, 2020	Tuesday, January 05, 2021
Last date for revising the Offer price/ number of shares	Friday, December 18, 2020	Monday, January 11, 2021
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, December 17, 2020	Friday, January 08, 2021
Date of publication of Offer Opening Public Announcement	Friday, December 18, 2020	Monday, January 11, 2021
Date of commencement of Tendering Period (Offer Opening Date)	Monday, December 21, 2020	Tuesday, January 12, 2021
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, January 04, 2021	Monday, January 25, 2021
Last Date for completion of all requirements including payment of consideration	Monday, January 18, 2021	Tuesday, February 09, 2021
Last date for issue of post-offer advertisement	Monday, January 25, 2021	Tuesday, February 16, 2021

* Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Sellers and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

Capitalised terms used but not defined in this Pre Offer Advertisement cum Corrigendum Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or DPS and/or LOF. The Acquirer accepts full responsibility for the information contained in this Advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued on behalf of the Acquirer by the Manager to the Offer	REGISTRAR TO THE OFFER
 SAFFRON CAPITAL ADVISORS PRIVATE LIMITED 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400 059, India; Tel. No.: + 91 22 4082 0906; Fax No.: + 91 22 4082 0999; Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor grievance: investorgrievance@saffronadvisor.com; SEBI Registration Number: INM 000011211; Validity: Permanent Contact Person: Varsha Gandhi	 BIGSHARE SERVICES PRIVATE LIMITED 1st floor, Bharat Tin Works Building, Opposite Vasant Oasis Makwana Road, Marol Andheri (East), Mumbai – 400059, Maharashtra, India. Tel. No.: + 91 22 6263 8200; Fax: + 91 22 6263 8299 Email id: openoffer@bigshareonline.com; Website: www.bigshareonline.com; Investor Grievance: investor@bigshareonline.com; SEBI Registration Number: INR000001385; Validity: Permanent Contact Person: Ashish Bhope

Acquirer
Zyden technologies Private Limited

Registered Office: 45/9, Arogya Sadan, J.B. Nagar, Andheri East, Mumbai – 400 059, Maharashtra, India
Sd/-

Place: Mumbai, Maharashtra
Date: January 08, 2021